### CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 25TH DAY OF AUGUST, 1987

Present:

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri P. Srinivasan, Member (A)

# REVIEW APPLICATION NO. 112/1987 IN APPLICATION NO. 31/86

- The General Manager, Southern Railway, Park Town, Madras.
- The Divisional Railway Manager, Southern Railway, Rao Bahadur Gubbi Thotadappa Road, Bangalore.
- 3. The Divisional Personnel Officer, Southern Railway, Rao Bahadur Gubbi Thotadappa Road, Bangalore.

Applicants.

(Shri M. Sreerangaiah, Advocate)

V .

Shri A.V. Sundaram, C/o A.S. Murthy, No.48, Central Avenue, I.T.I. Colony, Bangalore.

Respondent.

This application having come up for hearing to-day, Vice-Chairman made the following:

#### ORDER

In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1985, the applicants who were the respondents in Application No.31/86 have sought for a review of an order made by a Division Bench of this Tribunal on 18.11.1986 substantially allowing the application made by the respondent herein, who was the applicant therein.





- 2. In filing this Review Application there is a delay of 248 days. In I.A. No.1, the applicants have sought for condoning the said delay. I.A. No.1 is accompanied by an affidavit sworn to by one Shri Pitchairaju, Divisional Personnel Officer, Bangalore Division, Southern Railway, Bangalore. In his affidavit, the deponent states that the delay was for the reason that the matter was under correspondence between the various officers and the Railway Board. Sri. M. Sreerangaiah, learned counsel for the applicants asks for condoning the delay.
- 3. We will even assume that the statements made by the deponent are correct. But all of them do not constitute a sufficient ground to condone the inordinate delay of 248 days in making the review application. In this view I.A. No.1 is liable to be rejected.
- In the light of our above discussion, we hold that I.A. No.1 is liable to be rejected. We, therefore, reject the I.A. No.1. As a consequence we reject the review application without notice to the respondent.

Vice-Chairman

Member (A)

dms/Mrv.

### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA), Indiranagar, Bangalore - 560 038

Dated: 1-9-97

Review

WX XXXXXX

Applicant

GM, S.Railway, Madras & ors. Vs A.V.Sundaram

- To 1. The General Manager, Southern Railway, Park Town, Madras - 3
- 2. The Divisional Railway Manager, Southern Railway, Rao Bahadur Gubbi Thotadappa Road, Bangalore - >3
- 3. The Divisional Personnel Officer, Southern Railway, Rao Bahadur Gubbi Thotadappa Road, Bangalore - >3
- ♠. Shri M.Sreerangiah, Central Govt. Standing Counsel, High Court Buildings, Bangalore.

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER XXXXX

application on \_\_25-8-1987.

British Registrar ad SECTION OFFICER (JUDICIAL)

Encl : as above

Diary No. 1094/cR/87

Dite: 2/9/0 3

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Sd/·
Vica-Chairman

Sd)-Member (A)

dms/Mrv.

DEPUTY REGISTRANCE TRIBUNAL ADDITIONAL BENCH
BANGALORE